CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

…

ORIGINAL APPLICATION N0.060/00974/2018

Chandigarh, this the 17th day of August, 2018

…

CORAM: **HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**
HON'BLE MRS. P. GOPINATH, MEMBER (A)

…

Lakhbir Singh son of Late Sh. Hazara Singh, aged 61 years, resident of Village & Post Office Kandila, Tehsil Batala, Post Office Qadia, District Gurdaspur, Punjab (Group-B, Pin-143521).

….APPLICANT

(Present: Mr. Sandeep Siwatch, Advocate proxy for Mr. V.K. Sharma, Advocate)

VERSUS

1. Union of India through the Secretary to the Government of India, Ministry of Telecommunications & Information Technology, Department of Posts, Dak Bhawan, New Delhi 110011.

2. Director Postal Services, Office of Postmaster General, Punjab West Region, Chandigarh 160017.

3. Senior Superintendent of Post Offices, Hoshiarpur, Division, Hoshiarpur 146001.

….RESPONDENTS

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

The present Original Application (OA) has been filed by the applicant seeking issuance of a direction to the respondents to decide his pending appeal dated 24.11.2017 (Annexure A-2) against the punishment order dated 26.10.2017 (Annexure A-1), which has not been answered by the respondents till date. He made a statement at the bar that the applicant would be satisfied if this petition is disposed

of with a direction to the respondents to decide his pending appeal, by passing a reasoned and speaking order, in a time bound manner.

2.   Considering the short prayer made by learned counsel for the applicant and without commenting anything on merits of the case, we dispose of the present petition in limine with a direction to the competent authority amongst the respondents to decide the pending appeal of the applicant, by passing a reasoned and speaking order, within a period of four weeks from the date of receipt of a certified copy of this order. The order so passed be duly communicated to the applicant.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 17.08.2018.

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